

MR. DEPUTY SPEAKER : One minute. Now, instead of Calling Attention we are going to take up discussion under Rule 194 at about 3 P.M. All the Hon. Members whose names are in the Calling Attention will also get chance. In addition to that, there is general discussion. I am only announcing it in the House.

RAO BIRENDRA SINGH : Sir, this is a very important measure which is long overdue. I wish we could have brought this Bill earlier. Millions of farmers are cultivating oilseeds on very inferior lands. This is a crop highly susceptible to diseases and pests and through this Board which we want to set up, we want to take up integrated development of oilseeds as also research and processing and we want to tackle this problem in many ways. We want to provide financial assistance also for development of oilseeds and also vegetable oil industry. We are at present importing huge quantities of edible oil. We can save the foreign exchange to a great extent if we can increase substantially our production of oilseeds within the country. It is from that point of view that we want to set up this Board for development of oilseeds and vegetable oils. We also want to levy a cess for the purpose of collecting funds. I hope, the House will give us support from all sections so that this work can be taken in hand at the earliest.

MR. DEPUTY SPEAKER : Mr. R.L.P. Verma, are you moving your amendment?

SHRI R.L.P. Verma (Kodarma) : Sir, I beg to move :

“That the Bill be circulated for the purpose of eliciting opinion thereon by the 14th November, 1983.” (6)

MR. DEPUTY-SPEAKER : You may move the other motion also. We will take them together.

12-51 hrs.

MOTION RE : SUSPENSION
OF PROVISIO TO RULE 66

RAO BIRENDRA SINGH : I beg to move the following motion :

“That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in the Lok Sabha in its application to the motions for taking into consideration and passing of the Vegetable Oils Cess Bill, 1983, inasmuch as it is dependent upon the National Oilseeds and Vegetable Oil Development Board Bill, 1983.”

MR. DEPUTY SPEAKER : The question is :

“That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in the Lok Sabha in its application to the motions for taking into consideration and passing of the Vegetable Oil Cess Bill, 1983, inasmuch as it is dependent upon the National Oilseeds and Vegetable Oils Development Board Bill, 1983.”

The motion was adopted.

12-52 hrs.

VEGETABLE OILS CESS BILL

THE MINISTER OF AGRICULTURE
(RAO BIRENDRA SINGH) : I beg to move* :

“That the Bill to provide for the levy and collection of a Cess on Vegetable oils for the development of the oilseeds industry and the vegetable oils industry and for matters connected therewith, be taken into consideration.”

*Moved with the recommendation of the President.